

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,  
SECTION 3, SUB-SECTION (II)]

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

NOTIFICATION  
**No.74 / 2010-Customs (N.T.)**

New Delhi, dated the 12<sup>th</sup> August, 2010.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Joint Commissioner of Customs (Import-Sea), Chennai to exercise the powers and discharge the duties conferred or imposed on the Joint Commissioner of Customs (Import), Nava Sheva for the purpose of adjudicating the matters relating to Show Cause Notice issued to M/s. Krithika and Priyanka Technologies, 1-7-166/1/5, Old Parsi Fire Temple Trust, 128, M.G.Road, Secunderabad vide DRI F.No. VIII/26/13(Nava Sheva)/08-HRU dated the 12<sup>th</sup> June, 2008 by the Joint Director, Directorate of Revenue Intelligence, Hyderabad Regional Unit, Hyderabad.

**[F.No. 437/122/2009-Cus.IV]**

(Navraj Goyal)  
Under Secretary to the Government of India